

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 264/19
State Vs. Amit
P.S.: Khyala
U/s : 376/506 IPC**

18.06.2020

File taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Vikas Bhardwaj, Ld. Counsel for the
accused/applicant.
Sh. Rajesh Kaushik, Ld. Counsel for the victim.

This is an application seeking interim bail on the ground that the father of the accused requires treatment. Medical documents stands verified. On the last date of hearing victim was present and today her counsel is present. Victim has already stated that she has no objection, if applicant is admitted on interim bail.

Considering the facts and circumstances, accused is admitted to interim bail for a period of 45 days from today on furnishing a personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of this court. Copy of this order be given dasti to the counsel for the accused/applicant.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 358/2016
State Vs. Shoaib @ Naasir @ Guru Siddhi
P.S.: Ranjit Nagar
U/s : 328/384/376/506 IPC**

18.06.2020

File taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Accused not produced from JC and on oral request is exempted for today.
Sh. Javed Ali, Ld. Counsel for the accused/applicant (through VC).

Reply to the application u/s 311 Cr.P.C. has been received. Arguments on the said application heard through Cisco Web Ex.

Put up for orders on **25.06.2020.**

**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020**

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 1391/15
State Vs. Pawandeep Sharma
P.S.: Uttam Nagar
U/s : 376/506 IPC

18.06.2020

File taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. M.P. Sinha, Ld. Counsel for the
accused/applicant (through VC).
Ms. Arti Pandey, DCW Counsel (Through VC).
Complainant in person.

Part arguments heard. Ld. Counsel for the
accused/applicant submits that arguments is going to take
another one hour.

Put up for further arguments on **23.06.2020** through
Cisco Web Ex at 11:00 am.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 070/2020
State Vs. Deepanshu & Ors.
P.S.: Ranhola
U/s : 302/120 B IPC

18.06.2020

The hearing of the present application took place through
CISCO webex meeting App.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. R.K. Lamba, Ld. Counsel for the
accused/applicant (through VC).
Sh. Gandharv Anand, Ld. Counsel for the
complainant (through VC).

Fresh Vakalatnama on behalf of the complainant
filed. Reply on behalf of the IO received. Ld. Counsel for the
accused/applicant has submitted that chargesheet have been
supplied but it is yet to be committed.

At request of the Ld. Counsel for the
accused/applicant present application is adjourned for further
proceedings on 25.06.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 700/2019
State Vs. Bijender Singh
P.S.: Punjabi Bagh
U/s : 376/(2) (n)/313 IPC**

18.06.2020

File taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Anil Sharma, Ld. Counsel for the
accused/applicant (through VC).

Arguments on bail application heard.

Put up for orders on 23.06.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

FIR No. : 149/19

State Vs. Aman

P.S.: Anand Parbat

U/s : 354B/354D/506 IPC r/w Section 12 POCSO Act.

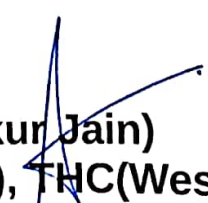
18.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Deepak Malik, Ld. Counsels for the
applicant/accused.

Ld. Counsel for the accused/applicant submits that chargesheet has been filed which is pending trial before the court of Dr. Ms. Archana Sinha, Ld. ASJ.

Accordingly, let the present application be placed before the concerned court of Dr. Ms. Archana Sinha, Ld. ASJ for **20.06.2020**.

Let notice be issued to the complainant/victim in terms of practice directions of the Hon'ble High Court of Delhi.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. : 105/20
State Vs. Goutam @ Gotam
P.S.: Maya Puri
U/s : 392/411/397/34 IPC & 25/54/59 Arms Act**

18.06.2020

**The hearing of the present application took place through
CISCO webex meeting App.**

**Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Jaspreet Singh, Ld. Counsels for the
applicant/accused (Through VC).**

Reply has been filed by the IO. This is an application seeking extension of interim bail of the accused which was granted to the accused/applicant vide order dated 18.05.2020.

Considering the facts and circumstances of the case and the fact that the accused is required to take care of his infant child, the interim bail of the accused is extended for another period of 30 days from today.

Copy of this order be sent to the counsel for the accused/applicant through electronic mode i.e. Whats-app or Email and be also sent to the Jail Superintendent for information.

**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020**

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

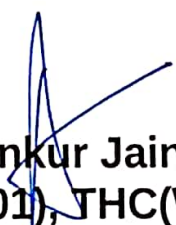
**FIR No. : 600/20
State Vs. Rahul Kumar
P.S.: Ranhola
U/s : 308 IPC**

18.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Shiv Sahay, Ld. Counsel for the
applicant/accused.

Ld. Counsel for the accused/applicant submits that he wishes to withdraw the present application. Statement of the Ld. counsel for the accused/applicant has been recorded in this regard.

In view of the statement of the Ld. Counsel for the accused/application present application is dismissed as withdrawn.


**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020**

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. : 600/20
State Vs. Rahul Kumar
P.S.: Ranhola
U/s : 308 IPC**

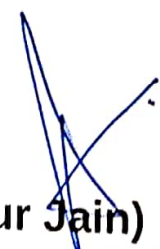
18.06.2020

**Statement of Sh. Shiv Sahay, Ld. Counsel for the
accused/applicant Enrollment No. D735/2014.**

At Bar

I am the counsel for the accused/applicant. I wish to
withdraw the present application. The present application may
therefore, be dismissed as withdrawn.

R.O. & A.C.



**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020**

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. : 249/18
State Vs. Salim Ali
P.S.: Ranhola
U/s : 323/341/324/326/506/34 IPC**

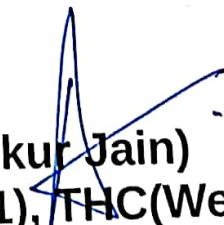
18.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
None for the applicant/accused.
IO in person.

Report of the IO has been filed.

Despite repeated calls none has appeared for the
accused/applicant.

Put up for consideration on **02.07.2020.**


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. : Unknown
State Vs. Chetan Kohli
P.S.: Nihal Vihar
U/s : Unknown**

18.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Amit Nayyar, Ld. Counsel for the
applicant/accused.

Report from the police station received. As per the report there was a compromise between the applicant Chetan Kohli and Akhvinder Preet Kaur. Copy of the settlement has been filed on record. As per the IO, no FIR has been registered. Hence the present application is not maintainable. Application stands dismissed. Copy of this order be given dasti to the counsel for the accused/applicant.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. : 25/20
State Vs. Vikram Saini
P.S.: Anand Parbat
U/s : 302/364/120B IPC**

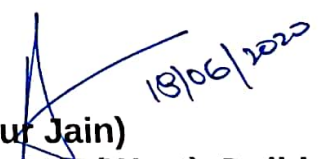
18.06.2020

**The hearing of the present application took place through
Whats App Video Call.**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Ms. Smita Pandey, Ld. Counsels for the
applicant/accused (through Whats app Video Call).

Reply on behalf of the IO has been received. Ld.
Counsel for the accused requests for adjournment on the
ground that she had to urgently travel to Nagpur. She has also
send an E-mail in this regard in the morning.

At the request of Ld. Counsel for the
accused/applicant present application is adjourned for
arguments on **23.06.2020.**


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

State Vs. Rahul Chhabra
FIR No. : 59/2020
PS : Kirti Nagar
U/s : 308/304/323/506/147/148/149/34 IPC

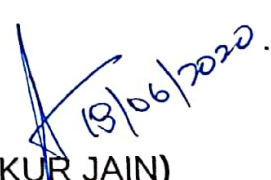
18.06.2020

**The hearing of the present application took place through
CISCO webex meeting App.**

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Surinder Singh Bastta, Ld. Counsel for
applicant/accused (through VC).

Arguments heard.

Put up for orders.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/18.06.2020

At 11:45 am.

This is 2nd bail application filed on behalf of accused for grant of bail. The brief facts of the case are that on 29.01.2020 on the statement of Sugreev the present FIR was registered in which he stated that on 28.01.2020 at about 9:30 PM while he was in his jhuggi one boy namely Vicky came in drunken state. He started abusing. The complaint asked him not to do so but he did not stop and called his friends telephonically. When the friends came they started beating

:2:

his brother Pradeep and Jitender by wooden rod. During scuffle his brother Pradeep, Jitender and he himself received injury. Injured Pradeep was declared dead on 05.02.2020.

Ld. Counsel for accused submits that there is no incriminating evidence against the accused and he has not been named in the FIR. Moreover accused was never subjected to TIP proceedings.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl. P. P. for State.

There is no clarity as to when the first bail application was dismissed. So it cannot be determined as to whether there is any change in circumstances. The applicant has arrested at the instance of complainant. The accused has inflicted injuries with common intention. Considering the entire facts and circumstances and gravity of offence it is found that accused is not entitled for bail at this stage. Hence the present bail application stands dismissed. Copy of the order be sent to the Ld. Counsel for the accused/applicant through electronic mode i.e. Whats- app or Email.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/18.06.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 609/2015
State Vs. Rafat Ali
P.S.: Khayala
U/s : 302/394/376-D/411/120-B/34 IPC

18.06.2020

File taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Puneet Jaiswal, Ld. Counsel for the
accused/applicant (through Cisco Web Ex.)
Sh. C.V. Garg, Ld. Counsel for the complainant
along with complainant.

Arguments have been heard. Put up for orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020

At 12:00 noon.

ORDER:-

The applicant seeks interim bail in view of the minutes of the High Power committee of the Hon'ble High Court of Delhi dated 18.05.2020. Section 376 IPC was specifically excluded from the said minutes. The relevant portion of the minutes is reproduced as under:-

"It has further been resolved that following category of UTP's even if failing in the above criterion or the criteria adopted in the earlier Meetings, should not be considered:-

:2:

- (i) Those inmates who are undergoing trial for intermediary/large quantity recovery under NDPS Act.
 - (ii) Those under trial prisoners who are facing trial under Section 4 & 6 of POCSO Act;
 - (iii) Those under trial prisoners who are facing trial for offences under Section 376, 376A, 376B, 376C, 376D and 376E and Acid Attack;
 - (iv) Those UTPs who are foreign nationals.
 - (v) Those under trial prisoners who are facing trial under Prevention of Corruption Act (PC Act)/PMLA, MCOCA;
- And
- (vi) Cases investigated by CBI/ED/NIA/Special Cell of Delhi Police, Crime Branch, SFIO, Terror related Cases, Riot cases, cases under Anti-National Activities and Unlawful Activities (Prevention) Act etc."

In the present case charge against the accused has been framed u/s 376 D IPC. Thus, applicant is not covered within the guidelines of the HPC of the Hon'ble Delhi High Court dated 18.05.2020. The applicant cannot be admitted to bail. Bail Application is dismissed accordingly. Copy of the order be sent to the counsel for the accused/applicant through electronic mode i.e. Whats-App or Email.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
18.06.2020